

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 386 of 2013 in
DFR No. 1467 of 2013**

Dated : 18th November, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

M/s. Torrent Power Ltd.

..... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s):

**Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Ritika Arora**

ORDER

This is an Application to condone the delay of 79 days in refiling the Appeal. It is submitted that the Appeal was filed in time, but due to some unavoidable circumstances the Appeal was refiled with some delay. We have gone through the Application to condone the delay in refiling.

We deem it fit to condone the delay on payment of some costs. Accordingly, the Applicant is directed to pay the cost of Rs. 25,000/- (Rupees twenty five thousand only) to a charitable organization, namely, "**Dr. Ruhi Foundation School, Village: Gheja, Sector – 93, NOIDA, A/c. (TRUST) :-**

Payable to : SAIDEEP DR. RUHI FOUNDATION, A/c No. 95266 3443” within one week.

After receiving the compliance report, the Registry is directed to number the Appeal and post the Appeal for Admission on **27.11.2013**.

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson